Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

## New Delhi, Dated the 21<sup>st</sup> February 2023

## Subject: Amendment in Import Policy condition of Cashew Kernels (broken/whole)

S.O. (E): In exercise of powers conferred by Section 3 read with section 5 of Foreign Trade(Development & Regulation) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy (FTP) 2015-2020, as amended from time to time, the Central Government hereby amends the import policy condition of eashew kernels (broken) under ITC(HS) Code 08013210 and eashew kernel (whole) under ITC(HS) Code 08013220 under Chapter-08 of ITC (HS) 2022, Schedule 1 (Import Policy) as under:

ITC (HS) Code	Description	Import Policy	Existing Import Policy	Revised Import Policy
08013210	Cashew kernel, broken	Prohibited	×	<ol> <li>However, import is free if CIF value is above Rs. 680/- per Kg.</li> <li>MIP conditions, however, shall not be applicable for imports by 100% Export Oriented Units (EOUs) and units in the SEZ.</li> <li>SEZs and EoUs units shall not be allowed to sell the imported Cashew Kernels into Domestic</li> </ol>
08013220	Cashew kernel, whole	Prohibited	However, import is free if CIF value is above Rs. 720/- per KG.	Tariff Area (DTA).  1. However, import is free if CIF value is above Rs. 720/- per Kg.  2. MIP conditions, however, shall not be applicable for imports by 100% Export Oriented Units (EOUs) and units in the SEZ.  3. SEZs and EoUs units shall not be allowed to sell the imported Cashew Kernels into Domestic Tariff Area (DTA).



<u>Effect of this Notification</u>: Minimum Import Price (MIP) on Cashew kernel (broken / whole) will not be applicable for imports by 100% Export Oriented Units (EOUs) and units in the SEZs subject to the condition that the imported Cashew Kernels are not sold into Domestic Tariff Area (DTA).

This issues with the approval of Minister of Commerce & Industry.

(Santosh Kumar Sarangi)

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[File No. 01/89/180/05/AM-20/PC.II(A)/E-28980]